

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2170
ANSWERED ON FRIDAY THE 28TH JULY, 2017
[SHRAVANA 6, 1939 (SAKA)]**

CCI

QUESTION

2170. SHRI NARANBHAI KACHHADIYA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has taken cognizance that in view of prevailing situation of economic development and diversity of economy in the country, the Competition Commission of India (CCI) should continue to work even in future as a dynamic regulatory institute and if so, the details thereof;**
- (b) whether the Government considers special emphasis on the importance of making balancing between the needs for opening economy and socio-economic requirements of the country for international competition; and**
- (c) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल)

(a) to (c) CCI is a dynamic regulatory body with the mandate to prevent practices having adverse effect on competition, to promote and sustain competition in markets and to protect the interests of consumers.
